

CP NO. 80(ND)/2012
RT No.64/2016

Mr.Prince Sagar Jasuja & Anr.

...Petitioners

Versus.

M/s Shakti Spinner Ltd. & Ors.

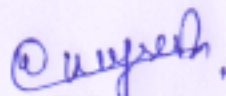
...Respondents

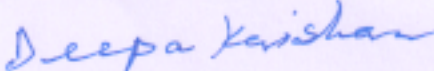
Present: Mr. Alok Kumar Jain, Advocates for petitioners.
None for respondents.

This case has been received by transfer from the Company Law Board. Let it be entered in the relevant register. Mr. Alok Kumar Jain, Advocate for petitioners filed Memo of Appearance and seeks time to file Power of Attorney in accordance with the Rules. Let the needful be done by the date fixed.

It appears from the order dated 05.09.2012 when the matter was pending before the Company Law Board that respondents No.2 and 3 were appearing in this case but there is no further indication of their appearance. Let fresh notices be issued to all the respondents for the next date of hearing by speed post. The petitioner is directed to send separate notices²¹ to all the respondents along with copy of petition separately by speed post and to file affidavit of compliance along with acknowledgement of despatch. Compliance be made within five days, positively.

Matter be posted for 30.09.2016.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

September 07, 2016